

are no rural colleges in the country. There are Rural Institutes for higher education but none has been established in Andhra Pradesh so far and the question of giving any grant-in-aid does not, therefore, arise.

प्रधान मंत्री के लिये सुरक्षात्मक प्रबन्ध

१४२४ श्री यादव : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या जब प्रधान मंत्री देश के किसी भाग का दौरा करते हैं तब गृह-कार्य मंत्रालय को उनकी सुरक्षा का प्रबन्ध करना होता है; और

(ख) इसका व्यय केन्द्रीय सरकार वहन करती है या सम्बन्धित राज्य सरकारें ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री दातार) : (क) प्रधान मंत्री के दौरे के समय उनकी सुरक्षा का प्रबन्ध सम्बन्धित राज्य सरकारों द्वारा किया जाता है।

(ख) लर्चा सब राज्य सरकार वहन करती हैं।

#### Government Employees in Himachal Pradesh

1425. **Shri Nek Ram:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Government of India had issued instructions in January 1955 that Himachal Pradesh Government should count the services of an officer rendered in a local body for fixing his seniority and for purposes of payment of pension;

(b) if so, whether the orders have been implemented; and

(c) if not, the reasons thereof?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) Employees of Local Bodies transferred to Himachal Pradesh were by

an order of the Government of India allowed the option for surrendering the employers contribution to the Contributory Provident Fund in lieu of counting the past service for pension. No instructions were, however, issued for counting the past service of such employees for seniority.

(b) and (c). Information is being collected and will be placed on the Table of the House.

#### State Bank of India

1426. **Shri Warrior:** Will the Minister of Finance be pleased to state:

(a) whether the State Bank of India has been instructed to follow the decision of the Government of India regarding relaxation of age limit in favour of *bona fide* displaced persons from Pakistan upto the end of 1959; and

(b) if not, the reasons therefor?

**The Minister of Finance (Shri T. T. Krishnamachari):** (a) No, Sir.

(b) The State Bank being a commercial organisation run on business principles cannot be fettered in the administration of its policies governing recruitment of its staff. The Bank has, however, relaxed the age limit upto 30 years in respect of displaced bank employees for recruitment to its clerical and supervisory cadres, subject to their possessing the requisite minimum qualifications.

#### Finance (No. 2) Bill, 1957

1427. **Shri Supakar:** Will the Minister of Finance be pleased to state the total amount of duties of excise and customs collected after the introduction of the Finance (No. 2) Bill 1957 and before the commencement of the Act by virtue of declaration under the Provisional Collection of Taxes Act, 1931 contained in the Finance (No. 2) Bill, 1957 but in respect of which no refund is to be made in accordance with new clause 16 added to the Finance (No. 2) Bill, 1957?

**The Minister of Finance (Shri T. T. Krishnamachari):** The information is being collected and will be laid on the Table of Lok Sabha.

the Committee on Electric Furnaces, Steel Foundries and Steel Re-Rolling Mills.

[Placed in Library. See No. S-252/57]

12 hrs.

AMENDMENTS TO CENTRAL EXCISE  
RULES

PAPERS LAID ON THE TABLE,  
NOTIFICATION ISSUED UNDER THE  
EMPLOYEES' PROVIDENT FUNDS ACT

**The Deputy Minister of Finance (Shri B. R. Bhagat):** Sir, I beg to lay on the Table, under section 38 of the Central Excise and Salt Act, 1944, a copy of the Notification No. SRO 2666, dated the 24th August, 1957 making certain further amendments to the Central Excise Rules, 1944.

[Placed in Library. See No. S-253/57]

**The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra):** Sir, I beg to lay on the Table, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952, a copy of the Notification, No. SRO 2705 dated the 24th August, 1957, extending the provisions of the Employees' Provident Funds Act, 1952 to the four classes of mines, viz., Gold, Iron-Ore, Manganese and Limestone, with effect from the 30th November, 1957.

[Placed in Library. See No. S-249/57]

AMENDMENT TO RESERVE BANK OF  
INDIA (NOTE REFUND) RULES

AMENDMENTS TO EMPLOYEES' PROVIDENT  
FUNDS SCHEME

**Shri L. N. Mishra:** I beg to lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, a copy of the Notification No. SRO 2706 dated the 24th August, 1957, making certain further amendments to the Employees' Provident Funds Scheme 1952.

[Placed in Library. See No. S-250/57]

**Shri B. R. Bhagat:** Sir, I beg to lay on the Table, under the proviso to section 28 of the Reserve Bank of India Act, 1934, a copy of the Reserve Bank of India Notification No. 17, dated the 23rd August, 1957, making certain amendment to the Reserve Bank of India (Note Refund) Rules, 1935.

[Placed in Library. See No. S-254/57]

MINUTES OF COMMITTEE ON GOVERNMENT  
ASSURANCES

AMENDMENT TO IRON AND STEEL  
(CONTROL) ORDER

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Notification No. SRO 2681 dated the 24th August, 1957, making certain amendment to the Iron and Steel (Control) Order, 1956.

[Placed in Library. See No. S-251/57]

**Pandit Thakur Das Bhargava (Hisar):** Sir, I beg to lay on the Table a copy of each of the Minutes of the sittings of the Committee on Government Assurances held on the 8th and 20th August and 6th September, 1957.

[Placed in Library. See No. S-255/57.]

MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

REPORT OF COMMITTEE ON ELECTRIC  
FURNACES, STEEL FOUNDRIES AND  
STEEL RE-ROLLING MILLS.

**Sardar Swaran Singh:** I beg to lay on the Table a copy of the Report of

(i) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Wealth-Tax Bill, 1957 which was passed by the Lok Sabha at its sitting held on the